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PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 4th February, 2025.

No.LL(B)16/2006/191. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2025

Promulgated by the Governor on the 3rd February, 2025.

Published in the Extra-Ordinary Gazette of Meghalaya dated 4th February, 2025.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2025

AN

ORDINANCE

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Government of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is please to promulgate in the Seventy-sixth Year of the Republic of India, the following Ordinance, namely,-

Short title and commencement.

- 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once.
- **Amendment of Section 4.**
- 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely-
 - "(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2024-25."

Dated: Raj Bhavan,

Shillong, the 3rd February, 2025.

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Governor of Meghalaya

ayashankar)

Dated: Shillong,

The 4th February, 2025.

D. LYNGDOH,

Joint Secretary to the Govt. of Meghalaya, Law (B) Department.